

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.08/81
SCHEDULED ON 15.07.2014.

The Meeting No. 8/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 15.07.2014, was actually held on 07.08.2014 at 03:30 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Kapwalinder Singh Sodhi, Assistant Director	MSME
3	Shri S.K. Bhatnagar, Deputy I.A.	MO S
4	Shri K.C. Raju, Deputy DGFT	DGFT
5	Shri Haradhan Das, FTDO	DGFT

Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
1	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011
			Defer Date:15.10.2014
Decision: NC noted that the case was earlier sent to C&PC who has informed that this case does not pertain to them. NC decided to send a copy of application to DIPP & MSME for examination & comments. The case stands deferred to 15.10.2014.			

Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
2	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012
			Defer Date:15.10.2014
Decision: NC noted that the case was earlier sent to C&PC who has informed that this case does not pertain to them. NC decided to send a copy of application to DIPP & MSME for examination & comments. One copy of application is to be sent C&PC again. The case stands deferred to 15.10.2014.			

Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
3	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012
			Defer Date:15.10.2014
Decision: NC noted that the case was earlier sent to C&PC who has informed that this case does not pertain to them. NC decided to send a copy of application to MSME for examination & comments. The case stands deferred to 15.10.2014.			

Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
4	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012
			Defer Date:15.10.2014

Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.

Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.			

Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.			

Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DIT. The case stands deferred to 15.10.2014.			

Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.			

Case No.:33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(142)/2012/TSW(B)/ dated 09.06.2014 as under:-			

Export Product	Net wt./ unit of EP	Import Items	Quantity recommended/ unit of EP
95 KVp/800 mA,	1760 kg.	1. CRGO Steel Sheet	317 kg. with 1.5%

HVR Transformer with Silicon Oil		2. Copper wire rods. 3. Silicon Oil.	wastage. 215 kg. with 0.5% wastage. 638 litre with 2% wastage.
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RA may take suitable consequential action accordingly.

Case No.: 4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. A reminder has also sent to the firm on 07.07.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.: 24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:15.10.2014
Decision: NC observed that comments of DIT is still awaited despite reminders. Hence decided to send reminder letter to DIT. Firm vide its E-mail dated 19.07.2014 has confirmed that the above AA is obtained only for physical export. The case stands deferred to 15.10.2014.			

Case No.: 23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/ dated 27.06.2014 (copy enclosed). The firm has informed vide their E-mail dated 17.07.2014 that the above AA is obtained for deemed export, supply of goods to THDC India Limited, Power Sector. Supplies are to be made to a project/purpose namely Tehri Pumped Storage Plant (4 x 250 MW) Power Project, import to which is permitted at Zero Customs duty, by the Ministry of Finance vide notification No. 21/2002 dated 01.03.2002. RA may take suitable consequential action accordingly.			

13	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. Firm vide its E-mail dated 19.07.2014 has confirmed that the above AA is obtained only for physical export. The case stands deferred to 15.10.2014.				

14	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Rejected
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	
Decision: NC observed that firm has not replied to D/L dated 08.05.2014 reminder dated 09.06.2014 and final reminder 21.07.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

15	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:15.10.2014
Decision: NC observed that comments of MSME is still awaited despite reminders, hence decided to send reminder letter to MSME. The case stands deferred to 15.10.2014.				

16	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:15.10.2014
Decision: NC observed that comments of MSME is still awaited despite reminders, hence decided to send reminder letter to MSME. The case stands deferred to 15.10.2014.				

17	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:15.10.2014
Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. The case stands deferred to 15.10.2014.				

18	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:15.10.2014

Decision: NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The case stands deferred to 15.10.2014.

Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
19 HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:15.10.2014

Decision: NC observed that comments of MOEF is still awaited despite reminders, hence decided to send reminder letter to MOEF. The case stands deferred to 15.10.2014.

Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:15.10.2014

Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/20 dated 07.08.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
21 HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date:15.10.2014

Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.

Case No.:1/5/81-ALC2/2014	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
22 HQ File :01/81/050/00151/AM15/	RLA File :11/21/040/00010/AM14/	Lic.No/Date:1110027515 06.06.2013	Defer Date:15.10.2014

Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.

Case No.:12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
23 HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:15.10.2014

Decision: NC observed that comments of DOT is still awaited despite reminders. Hence, NC decided to send reminder letter to DOT along with a copy of application to DIT. The

case stands deferred to 15.10.2014.

Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/37/2013-IPHW dated 21.07.2014 as under:-			
24 i)	Import item at S. No. 1-13, 16-17 & 19-20	:	On net to net basis with accountability clause on 'Nil wastage basis'.
ii)	import item at S. No. 14,15 & 18	:	As applied for by the party with accountability clause on 'Nil wastage basis'.
RA may take suitable consequential action accordingly.			

Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
25 HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DIT. The case stands deferred to 15.10.2014.			

Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
26 HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(10)/2014-TW dated 03.07.2014 (Copy enclosed):-			
RA may take suitable consequential action accordingly.			

Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Rejected
27 HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	
Decision: NC observed that firm has not replied to D/L dated 06.05.2014 Reminder dated 27.05.2014 and a final reminder also sent to 21.07.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

28 Case No.:16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2014	Status: Rejected
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		15.07.2014	
HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	
Decision: NC observed that firm has not replied to D/L dated 06.05.2014 Reminder dated 27.05.2014 and a final reminder also sent to 21.07.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.: 24/11/81-ALC2/2013	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
29 HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.			

Case No.: 15/11/81-ALC2/2013	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
30 HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.10.2014.			

Case No.: 32/11/81-ALC2/2013	Party Name: AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
31 HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 15.10.2014.			

Case No.: 38/2/81-ALC2/2014	Party Name: LAPP INDIA PVT. LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
32 HQ File :01/81/050/00039/AM15/	RLA File :07/21/040/00357/AM14/	Lic.No/Date:0710097047 25.07.2013	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.			

Case No.: 1/17/81-ALC2/2013	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
33 HQ File :01/81/050/00309/AM14/	RLA File :07/24/040/00139/AM14/	Lic.No/Date:0710097554 16.08.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to			

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H201 10/11/14
 उद्योग विभाग/Foreign Trade Development Officer
 विदेश व्यापार निदेशक कार्यालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

15.10.2014.

34	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.				

35	Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.				

36	Case No.:3/2/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00004/AM15/	RLA File :31/83/040/00131/AM14/	Lic.No/Date:3110060658 11.10.2013	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of C&PC vide U.O. No. 46011/43/2014-PC-II dated 01.07.2014:-				
1. Technical specifications, % composition (by weight), weight of each of the constituents contained on dry weight basis in 1 kg of the export item. The specific end use/application and the copy of export order for the export product i.e. Alu-Alu (CFB) foil (Venus) may furnished. 2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. 4. Complete material balance indication input and output material on weight to weight basis at each stage of manufacturing process. 5. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished. 6. Standard/authentic technical literature in support of the raw material requirement/formulation for the manufacture of export product. 7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details form commencement of production may be furnished duly certified by CA. 8. Any other relevant information. 9. Small sample of the export product.				
The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether				

this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:7/2/81-ALC2/2014

Party Name:MALHOTRA
CABLES PVT LTD

Meet No/Date:8/81-
ALC2/2014
15.07.2014

Status:
Approved

HQ File
:01/81/050/00008/AM15/

RLA File
:05/24/040/00247/AM14/

Lic.No/Date:0510370290
05.11.2013

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/37 dated 07.08.2014 as under:-

1. Size of cables & their quantities may be specified in the export product as under:

Size	Quantity (Kms.)
0.5 AVSS	1400
0.85 AVSS	90
1.25 AVSS	1100
2.0 AVSS	2300

2. Quantity of import item at Sl. No. 1 may be allowed as 63862 Kgs. as 1.01 Kgs./kg. content in the export products.

3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 20762.64 Kgs. as 1.03 Kgs./kg. content in the export products.

RA may take suitable consequential action accordingly

Case No.:4/26/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
38 HQ File :01/81/050/00480/AM14/	RLA File :03/95/040/00499/AM14/	Lic.No/Date:0310761605 12.12.2013	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOS. The case stands deferred to 15.10.2014.			

Case No.:60/2/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Closed
39 HQ File :01/81/050/00061/AM15/	RLA File :03/95/040/00701/AM14/	Lic.No/Date:0310762315 18.12.2013	
Decision: NC noted that RA, Mumbai vide there E-mail dated 01.07.2014 has informed that the above AA has been issued on net to net basis as GN-4. Accordingly, NC decided to close the case.			

Case No.:64/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
40 HQ File :01/81/050/00065/AM15/	RLA File :03/94/040/00762/AM14/	Lic.No/Date:0310762305 18.12.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/40 dated 07.08.2014 as under:-			

1. Net Weights of export products from Sl. No 1 to 8 may be specified as under:

Sl.No.	Net weight (Kgs.)	Export weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Export weight (Kgs.)
1	4447	4	61594	7	257200
2	4968	5	3341	8	196200
3	51057	6	40119		

- Words " 0.6/1.0 KV" may be suffixed with the description of export products at Sl. No. 7 & 8.
- Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 97207.2 Kgs. for export products at Sl. No. 1 to 6, taking clue from Engineering Tables No. 4 & 5.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 312960 Kgs. for export products at Sl. No. 7 & 8, taking clue from Engineering Table No. 5.
- Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1, 2 & 5 to 8, as claimed by the firm.
- Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 6 as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 1, 2, 5 & 6.
- Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy.

Firm vide its E-mail dated 19.07.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly

Case No.:40/2/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00041/AM15/	RLA File :03/95/040/00706/AM14/	Lic.No/Date:0310763390 26.12.2013	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on17.07.2014to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.			

Case No.:36/2/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00037/AM15/	RLA File :03/95/040/00783/AM14/	Lic.No/Date:0310763662 30.12.2013	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on17.07.2014to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.			

Case No.:59/2/81-ALC2/2014	Party Name:LEIGHTON WELSPUN CONTRACTORS PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310764005	Defer

:01/81/050/00060/AM15/	:03/95/040/00752/AM14/	01.01.2014	Date:15.10.2014
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Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.

Case No.: 20/2/81-ALC2/2014	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
44 HQ File :01/81/050/00021/AM15/	RLA File :07/24/040/00296/AM14/	Lic.No/Date:0710101166 07.01.2014	Defer Date:15.10.2014

Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.

Case No.: 6/2/81-ALC2/2014	Party Name: DELITE ENGINEERS PVT LTD	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	Defer Date:15.10.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(86)2014-ME dated 02.07.2014:-

1. Blank size of the import product.
- 45 2. Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
3. Weight of each type of export and import product.
4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing. Rejected items are not be included in the calculation.

The case stands deferred to 15.10.2014.

Case No.: 9/2/81-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
46 HQ File :01/81/050/00010/AM15/	RLA File :03/95/040/00815/AM14/	Lic.No/Date:0310766050 13.01.2014	Defer Date:15.10.2014

Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.

Case No.: 67/2/81-ALC2/2014	Party Name: EFACEC C & S MV COMPONENTS PVT.LTD.	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
47 HQ File :01/81/050/00068/AM15/	RLA File :31/83/040/00196/AM14/	Lic.No/Date:3110062133 15.01.2014	Defer Date:15.10.2014

Decision: NC observed that case is under examination at DHI. The case stands deferred to 15.10.2014.

48	Case No.:35/2/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at M/o Mines. The case stands deferred to 15.10.2014.				

49	Case No.:65/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00066/AM15/	RLA File :03/94/040/00391/AM14/	Lic.No/Date:0310766731 17.01.2014	Defer Date:15.10.2014
Decision: NC noted that the comments of DHI vide U.O. 3(58)/2014/TSW(B)/ dated 25.06.2014 has been received. However, reply from firm is awaited on Physical Exports/ Deemed Exports. The case stands deferred to 15.10.2014.				

50	Case No.:61/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00062/AM15/	RLA File :03/94/040/00689/AM14/	Lic.No/Date:0310767091 21.01.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.				

51	Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.				

52	Case No.:63/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00064/AM15/	RLA File :03/94/040/00951/AM13/	Lic.No/Date:0310767087 21.01.2014	Defer Date:15.10.2014
Decision: NC noted that the comments of DHI vide U.O. 3(58)/2014/TSW(B)/ dated 23.05.2014 has been received. However, reply from firm is awaited on Physical Exports/ Deemed Exports. The case stands deferred to 15.10.2014.				

53	Case No.:91/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	Defer Date:15.10.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/53 dated 07.08.2014:-

1. Coating thickness and coating weight (per sq. meters) in 3LPP coated pipes.
2. Material balancing i.e. net weight of each input(imported or indigenous) in coated pipes.
3. Detailed calculations for the quantities of coating materials, at Sl. No. 4 & 5, supported by coating thicknesses in the coated pipes and wastages claimed.

However, NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:52/2/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00053/AM15/	RLA File :03/95/040/00843/AM14/	Lic.No/Date:0310767565 23.01.2014	Defer Date:15.10.2014

54 **Decision:** NC observed that case is under examination at MOS. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:47/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00048/AM15/	RLA File :03/94/040/00292/AM14/	Lic.No/Date:0310767760 24.01.2014	Defer Date:15.10.2014

55 **Decision:** NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date:15.10.2014

56 **Decision:** NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(58)/2014/TSW(B)/ dated 25.06.2014:-

1. SL. No. 3, 4, 5 & 11 of SDL for each export product separately.
2. Use of import item no. 12 & 24 in the manufacture of export product may also be explained.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:11/2/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00012/AM15/	RLA File :05/23/040/00422/AM14/	Lic.No/Date:0510377238 27.01.2014	Defer Date:15.10.2014

57 **Decision:** NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:37/2/81-ALC2/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00038/AM15/	RLA File :07/24/040/00386/AM14/	Lic.No/Date:0710101684 28.01.2014	Defer Date:15.10.2014

58 **Decision:** NC observed that case is under examination at C&PC. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:51/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00052/AM15/	RLA File :03/94/040/00798/AM14/	Lic.No/Date:0310768199 28.01.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/13/2014-TSW/59 dated 07.08.2014 as under:-

59

1. Net Weight of export products from Sl. No 1 to 4 may be specified as 139.319 MT, 578.496 MT, 205.204 MT & 95.476 MT respectively.
2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 672127.47 Kgs. for export products at Sl. No. 1 to 3, taking clue from Engineering Table No. 5.
3. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 70257.6 Kgs. for export product at Sl. No. 4, taking clue from Engineering Table No. 5.
3. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025

- Kgs./Kg content in the export product at Sl. No. 4 as claimed by the firm.
4. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 3 as claimed by the firm.
 5. Import item at Sl. No. 4 viz. Wooden Drums may be allowed as per packing policy.

Firm vide it's E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.

Case No.: 26/2/81-ALC2/2014	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00027/AM15/	RLA File :34/24/040/00259/AM14/	Lic.No/Date:3410039133 29.01.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.: 1/26/81-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00477/AM14/	RLA File :07/24/040/00384/AM14/	Lic.No/Date:0710101784 30.01.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.: 14/2/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00015/AM15/	RLA File :02/24/040/00159/AM14/	Lic.No/Date:0210199529 30.01.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. A reminder has also sent to the firm on 07.07.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. Firm vide it's E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for Deemed export(PAC). supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and			

Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. Copy of application and PAC may be forwarded to PC-VI to confirm whether certificate of Hydro Carbon is required or not in this case. The case stands deferred to 15.10.2014.

Case No.:43/2/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00044/AM15/	RLA File :31/83/040/00162/AM14/	Lic.No/Date:3110062385 30.01.2014	Defer Date:15.10.2014
63 Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:55/2/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00056/AM15/	RLA File :05/23/040/00395/AM14/	Lic.No/Date:0510377601 30.01.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/13/2014-TSW/64 dated 07.08.2014 as under:-

- Words "Aluminium Conductor, G. I Wire with Copper wire Armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may be suffixed with the description of export product at S.No.1.
- Words "Aluminium Conductor, Armoured, XLPE insulated, PVC Sheathed 12.7/22 KV" may be suffixed with the description of export product at S.No. 2 & 3.
- Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed, 12.7/22 KV" may be suffixed with the description of export product at S.No. 4.
- Words "Copper Conductor, Armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export products at S.No. 5 to 8, 11 & 12.
- Words "Copper Conductor, Aluminium wire-armoured, PVC insulated, 1.1 KV" may be suffixed with the description of export products at S.No. 9 & 10.
- Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	8587	4	14196	7	2544	10	1845

2	2849	5	10311	8	4692	11	2425
3	2083	6	4426	9	6937	12	7579

7. Quantities of import item at S.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export product mentioned at Sl. No. 1 as 1.01 kgs/kg content in the Export product.
 - For Export products mentioned at Sl. No. 4 to 8 & 10 to 12 as per Engineering Table 5.
 - For Export product mentioned at Sl No. 9 as applied for i.e. 5676.20 Kgs./KM taking clue from Engineering Table 5.
8. Quantity of import item at S.No. 2 i.e. XLPE Insulation Compound may be allowed as 1.0 kgs./kg content in the Export products at Sl. No. 1 to 4 .
9. Quantity of import item at S.No. 3 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 7 & 10 to 12 as claimed by the firm.
10. Quantity of import item at S.No.4 i.e. Aluminium wire Rod (EC Grade) may be allowed as under:
- For Export product mentioned at Sl No. 1 as 3337.4 Kgs./KM taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 2 & 3 as applied for i.e. 853.40 Kgs./KM & 314.4 Kgs./KM respectively taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 8 & 9 as 1.01 kgs/kg content in the Export product.
11. Quantity of import item at S.No. 5 i.e. Copper Tape/Copper Foil(EC grade) may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 2 to 4 .

Firm vide it's E-mail dated 11.07.2014 has confirmed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.

Case No.:13/2/81- ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00014/AM15/	RLA File :05/24/040/00396/AM14/	Lic.No/Date:0510378048 03.02.2014	Defer Date:15.10.2014

65 **Decision:** NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:15/2/81- ALC2/2014	Party Name:VINEY CORPORATION PVT. LTD.	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00016/AM15/	RLA File :05/24/040/00337/AM14/	Lic.No/Date:0510378011 03.02.2014	Defer Date:15.10.2014

66 **Decision:** NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite

Ham 10/11/14
UDYOG BHAWAN
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
67 HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.			

Case No.:84/2/81-ALC2/2014	Party Name:ANANDSONS OVERSEAS TRADING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00085/AM15/	RLA File :03/94/040/00827/AM14/	Lic.No/Date:0310768920 03.02.2014	Defer Date:15.10.2014
68 Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/68 dated 07.08.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:27/2/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00028/AM15/	RLA File :05/23/040/00462/AM14/	Lic.No/Date:0510378408 05.02.2014	Defer Date:15.10.2014
69 Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Firm vide it's E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for Deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. Copy of application and PAC may be forwarded to PC-VI to confirm whether certificate of Hydro Carbon is required or			

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not in this case. The case stands deferred to 15.10.2014.

Case No.:10/2/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00011/AM15/	RLA File :05/23/040/00441/AM14/	Lic.No/Date:0510378553 06.02.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/13/2014-TSW/70 dated 07.08.2014 as under:-

- Words "Copper Conductor, XLPE insulated, PVC Sheathed " may be suffixed with the description of export products from S.No.1 to 56 & 69 to 85.
- Words "Copper Conductor, EPR insulated, PVC Sheathed " may be suffixed with the description of export products from S.No.66 to 68.
- Words "G.I. Wire Armoured " may be suffixed with the description of export products at S.No.1 to 4, 6, 9 to 56, 59 to 65 & 69 to 85.
- Words "Glass Mica Tape covered " may be suffixed with the description of export products at S.No. 84 & 85.
- Words "600/1000 V" may be suffixed with the description of export products at S.No. 1, 3, 5 to 7, 77 to 79 & 84.
- Words "300/500 V" may be suffixed with the description of export products at S.No. 2, 4, 69 to 76, 80 to 83 & 85.
- Words "6.35/11 KV" may be suffixed with the description of export product at S.No. 8, 13 & 18.
- Words "1100 V" may be suffixed with the description of export products at S.No. 9 to 12, 14 to 17 & 19 to 68.
- Net weight of export products may be specified as under:

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Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	2118.8	23	2810.3	45	401.5	67	9995.3
2	4079.1	24	2398.4	46	460.4	68	17337.6
3	1310	25	2111.8	47	494.5	69	2263.9
4	3324.6	26	1723.2	48	565.5	70	2742.1
5	3002.7	27	1596.2	49	722.7	71	3109.1
6	463.2	28	1461.9	50	778.7	72	1910.8
7	3422.9	29	1261.9	51	861.5	73	2263.9
8	7583.1	30	1401	52	771.1	74	2452.8
9	10162.8	31	1050.2	53	862.9	75	3109.1
10	7001.3	32	857.1	54	953.7	76	4210.5
11	10738.1	33	1051.9	55	1036.8	77	2169.1
12	9605.1	34	859.9	56	1125	78	2289.8
13	8428	35	796.5	57	178.3	79	3059.2
14	8433.7	36	666.1	58	767.2	80	4003.3
15	7552.1	37	658.9	59	715.6	81	473.5
16	6669.3	38	566.2	60	318.1	82	299.8
17	6049.4	39	483.6	61	562	83	299.8
18	5483.6	40	821.5	62	763.8	84	402.4
19	5141.5	41	675.4	63	345.1	85	371.4
20	4527.7	42	582.6	64	502		

21	4679.2	43	542.3	65	1337.7		
22	3640.2	44	469.7	66	7841.1		

10. Quantities of import item at S.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as under:

- For Export products mentioned at Sl. No. 1, 3, 6, 40 to 53, 55 to 58, 77, 79 & 84 as per Engineering Table 4.
- For Export product mentioned at Sl. No. 2, 4, 59 to 76, 80 to 83 & 85 as 1.01 kgs/kg content in the Export products.
- For Export products mentioned at Sl. No. 5, 7, 9, 10, 12, 13 & 15 to 39 as per Engineering Table 5.
- For Export product mentioned at Sl No. 8 as 5824.7 Kgs./KM taking clue from Engineering Table 5.
- For Export products mentioned at Sl No. 11 & 14 as applied for i.e. 8875.77 Kgs./KM & 6841.75 Kgs./KM respectively taking clue from Engineering Table 5.
- For Export products mentioned at Sl No. 54 & 78 as 287.8 Kgs./KM & 346.7 Kgs./KM respectively taking clue from Engineering Table 4.

11. Quantity of import item at S.No. 2 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 56 & 69 to 85.

12. Quantity of import item at S.No. 3 i.e. PVC Resin may be allowed as 1.05 kgs./kg content the Export products at Sl. No. 1 to 85.

13. Quantity of import item at S.No.4 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 4, 6, 9 to 55, 58 to 65 & 69 to 85 as claimed by the firm.

14. Quantity of import item at S.No.5 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 84 & 85.

15. Quantity of import item at S.No.6 i.e. EPR/Synthetic Rubber may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 66 to 68.

Firm vide it's E-mail dated 11.07.2014 has confirmed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.

Case No.:46/2/81- ALC2/2014	Party Name:AICHELIN UNITHERM HEAT TREATMENT SYSTEMS I.P.LTD	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00047/AM15/	RLA File :31/83/040/00218/AM14/	Lic.No/Date:3110062467 07.02.2014	Defer Date:15.10.2014

71 **Decision:** NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:50/2/81- ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00051/AM15/	RLA File :03/94/040/00913/AM14/	Lic.No/Date:0310769768 07.02.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/13/2014-TSW/72 dated 07.08.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 28 may be specified as under:

Sl.No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	2576	11	8308	21	1872
2	4922	12	1771	22	90
3	768	13	1199	23	3000
4	72160	14	13734	24	1325
5	102223	15	387	25	432
6	23823	16	589	26	625
7	2198	17	1610	27	135003
8	700	18	214	28	804527
9	1421	19	842		
10	1267	20	1013		

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2. Words "Aluminium Conductor" may be suffixed with the description of export products at Sl. No. 4 to 6, 27 & 28.
3. Words "Copper Conductor" may be suffixed with the description of export products at Sl. No. 11 & 15 to 18.
4. Words "SWA" given in the description of export product at Sl. No. 22 may be replaced with words "Al. Wire Armoured"
5. Words "0.6/1.0 KV" may be suffixed with the description of export products at Sl. No. 27 & 28.
6. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 16678 Kgs. for export products at Sl. No. 1 to 3 & 7 to 26 taking clue from Engineering Tables No. 4 & 5.
7. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 815274 Kgs. for export products at Sl. No. 4 to 6, , 22, 27 & 28, taking clue from Engineering Table No. 5.
8. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 5 to 8 & 19 to 28, as claimed by the firm.
9. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 7 to 26 as claimed by the firm.
10. Quantities of import item at Sl. No.5 viz. Plastciser(DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 7 to 26 as claimed by the firm.
11. Quantities of import item at Sl. No. 6 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 9 to 21 & 23 to 26.
12. Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing

policy.

Firm vide it's E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.

Case No.:71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date:15.10.2014
73 Decision: NC observed that case is under examination at MOEF. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:74/2/81-ALC2/2014	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00075/AM15/	RLA File :56/24/040/00013/AM14/	Lic.No/Date:5610003688 07.02.2014	Defer Date:15.10.2014
74 Decision: NC observed that case is under examination at MOS. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:83/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00084/AM15/	RLA File :10/24/040/00070/AM14/	Lic.No/Date:1010056919 11.02.2014	Defer Date:15.10.2014
75 Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date:15.10.2014
76 Decision: NC observed that case is under examination at DOT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved			

amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 69/2/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00070/AM15/	RLA File :02/24/040/00160/AM14/	Lic.No/Date:0210199950 12.02.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 09.06.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Firm vide it's E-mail dated 19.07.2014 has confirmed that the above AA has been obtained for Deemed export(PAC). supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. Copy of application and PAC may be forwarded to PC-VI to confirm whether certificate of Hydro Carbon is required or not in this case. The case stands deferred to 15.10.2014.			

Case No.: 12/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DOT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.: 45/2/81-ALC2/2014	Party Name: METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00046/AM15/	RLA File :04/24/040/00256/AM14/	Lic.No/Date:0410155212 14.02.2014	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(125)/2013-ME dated 23.06.2014:- 1. Detailed technical note on manufacturing process including the relevant flow sheet. 2. Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished. 3. Weight of each product. 4. Weight of each of the imported and indigenous input, separately for each product, for			

the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
6. Quantity required per unit of resultant product is given as 14.33 kgs. in Appendix-11A. For 77 nos of export items it comes out to be 1103.41 kgs. while unit has applied for import of 2358 kgs. unit to clarify the same.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:92/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00093/AM15/	RLA File :08/24/040/00510/AM14/	Lic.No/Date:0810128877 14.02.2014	Defer Date:15.10.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/80 dated 07.08.2014:-

1. Specific OD & WT of import item at Sl. No. 1 and justification/basis for the wastage on this item especially keeping in view that the description of this item has been amended by License amendment sheet No. 1 to include cold finished pipes.
2. Coating thickness and coating weight (per sq. meters) in 3LPP coated pipes.
3. Material balancing i.e. net weight of each input(imported or indigenous) in coated pipes.
4. Detailed calculations for the quantities of coating materials, at Sl. No. 2 & 3, supported by coating thicknesses in the coated pipes and wastages claimed.

Firm vide it's E-mail dated 12.07.2014 has confirmed that the above AA has been obtained for Deemed export. The case stands deferred to 15.10.2014.

Case No.:87/2/81-ALC2/2014	Party Name:UM CABLES LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Closed.
HQ File :01/81/050/00088/AM15/	RLA File :03/95/040/00898/AM14/	Lic.No/Date:0310770855 18.02.2014	

Decision: NC noted that RA, Mumbai vide there E-mail dated 01.07.2014 has informed that the above AA has been issued on repeat basis as per decision by ALC M. No. 20/81-ALC2/2012 dated 17.12.2013 in accordance with Para 4.7.1 of H.B.P (Vol. I). Accordingly, NC decided to close the case.

Case No.:44/2/81-ALC2/2014	Party Name:DIANA METALS	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00045/AM15/	RLA File :04/24/040/00261/AM14/	Lic.No/Date:0410155395 19.02.2014	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(87)/2013-ME dated 02.07.2014:- 1. Detailed technical drawing with dimension of each export product. 2. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage if manufacturing with complete justification and supported by documentary evidence/drawing. 3. Weight of each export product along with percent wastage claimed. 4. Unit to clarify why Zinc coating is being done after hot dip galvanizing. 5. Size and specification including grade, composition, range, thickness etc of the items proposed for import. 6. Difference between export and import product for import S. No. 7, 8 and 9. Unit also has to justify the wastage sought for these products. Also, weight obtained by multiplying quantity required per unit of resultant product and the number of export products is coming out to be greater than the weight of raw material given in the application. Unit to clarify the same. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:54/2/81-ALC2/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00055/AM15/	RLA File :04/24/040/00262/AM14/	Lic.No/Date:0410155389 19.02.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:72/2/81-ALC2/2014	Party Name:DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00073/AM15/	RLA File :05/23/040/00445/AM14/	Lic.No/Date:0510379889 20.02.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the			

EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:93/2/81-ALC2/2014	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00094/AM15/	RLA File :08/24/040/00519/AM14/	Lic.No/Date:0810129043 20.02.2014	Defer Date:15.10.2014
85 Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:94/2/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00095/AM15/	RLA File :32/21/040/00192/AM14/	Lic.No/Date:3210073315 20.02.2014	Defer Date:15.10.2014
86 Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:81/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00082/AM15/	RLA File :05/23/040/00465/AM14/	Lic.No/Date:0510380018 21.02.2014	Defer Date:15.10.2014
87 Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.			

Case No.:82/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00083/AM15/	RLA File :10/24/040/00078/AM14/	Lic.No/Date:1010057060 21.02.2014	Defer Date:15.10.2014
88 Decision: NC observed that comments of DHI is still awaited despite reminders, hence decided to send reminder letter to DHI. Firm vide its E-mail dated 22.07.2014 has confirmed that the above AA is obtained only for physical export. The case stands deferred to 15.10.2014.			

Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date:15.10.2014
89			

10/10/14
HARADHAN DAS
विदेश व्यापार (विकास अधिकारी)
Foreign Trade Development Officer
विदेश व्यापार, सं. विभाग
Directorate General of Foreign Trade
महिला विभाग/Deptt. of Commerce
एन.एन. बंगला, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: NC observed that case is under examination at DOT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 42/2/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00043/AM15/	RLA File :05/23/040/00478/AM14/	Lic.No/Date:0510380157 24.02.2014	Defer Date:15.10.2014

90 **Decision:** NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/90 dated 07.08.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 86/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date:15.10.2014

91 **Decision:** NC observed that case is under examination at DOT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 78/2/81-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00079/AM15/	RLA File :11/24/040/00009/AM14/	Lic.No/Date:1110027933 05.03.2014	Defer Date:15.10.2014

92 **Decision:** NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 89/2/81-ALC2/2014	Party Name: ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00090/AM15/	RLA File :05/23/040/00503/AM14/	Lic.No/Date:0510380927 05.03.2014	Defer Date:15.10.2014

Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 26.08.2014

94	Case No.:90/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00091/AM15/	RLA File :05/23/040/00502/AM14/	Lic.No/Date:0510380926 05.03.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 26.08.2014				

95	Case No.:2/2/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00003/AM15/	RLA File :31/83/040/00236/AM14/	Lic.No/Date:3110062954 07.03.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

Case No.:28/2/81-ALC2/2014	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00029/AM15/	RLA File :04/24/040/00277/AM14/	Lic.No/Date:0410156018 07.03.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(7)/2014-IPHW dated 19.06.2014 as under:-			
96	i) Import item at S. No. 2, 3 and 4	:	On net to net basis with accountability clause on 'Nil wastage basis'.
	ii) import item at S. No. 1	:	As applied for by the party with accountability clause on 'Nil wastage basis'.
RA may take suitable consequential action accordingly.			

97	Case No.:73/2/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00074/AM15/	RLA File :34/24/040/00285/AM14/	Lic.No/Date:3410039465 10.03.2014	Defer Date:15.10.2014
Decision: NC noted that Deficiency letter was issued on 17.07.2014 to the firm. But, reply				

of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

98	Case No.:75/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00076/AM15/	RLA File :10/24/040/00085/AM14/	Lic.No/Date:1010057341 14.03.2014	Defer Date:15.10.2014
Decision: NC observed that comments of DHI is still awaited despite reminders, hence decided to send reminder letter to DHI. Firm vide its E-mail dated 22.07.2014 has confirmed that the above AA is obtained only for physical export. The case stands deferred to 15.10.2014.				

99	Case No.:41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

100	Case No.:3/5/81-ALC2/2014	Party Name:SHREE GANESH METALS	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00153/AM15/	RLA File :33/24/040/00017/AM14/	Lic.No/Date:3310029313 25.03.2014	Defer Date:15.10.2014
Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(81)/2014-ME dated 26.06.2014 as under:- "Import of zinc ingots may be allowed, as applied, inclusive of 1% wastage as asked by the vendor taking cue from C-1627 and as per previous authorization no. 33310028895 dated 31.01.2014." Firm vide it's letter dated 25.08.2014 has confirmed that it's a case of physical exports. RA may take suitable consequential action accordingly.				

101	Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC				

decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.

102	Case No.:96/2/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00097/AM15/	RLA File :07/24/040/00017/AM15/	Lic.No/Date:0710103658 22.04.2014	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.				

103	Case No.:26/8/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00237/AM15/	RLA File :07/24/040/00019/AM15/	Lic.No/Date:0710103729 25.04.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

104	Case No.:4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	Defer Date:15.10.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/104 dated 07.08.2014 has been received. However, the Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

105	Case No.:30/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00241/AM15/	RLA File :07/24/040/00022/AM15/	Lic.No/Date:0710103837 01.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

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10/10/14
SUNIL KISHOR HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

106	Case No.:14/8/81-ALC2/2014	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Closed
	HQ File :01/81/050/00225/AM15/	RLA File :03/95/040/00063/AM15/	Lic.No/Date:0310780939 07.05.2014	
Decision : NC noted that RA, Mumbai vide it's letter no. 03/95/040/63/AM15 dated 07.05.2014 has informed that the above AA has been issued on repeat basis in terms of Para 4.7.1 & 4.7.2 of H.B.P (Vol. I) on the basis of decision of norms committee M. No. 8/81 dated 17.07.2012. Accordingly, NC decided to close the case.				

107	Case No.:31/8/81- ALC2/2014	Party Name:POSCO ELECTRICAL STEEL INDIA PVT. LTD.,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00242/AM15/	RLA File :03/95/040/00025/AM15/	Lic.No/Date:0310780970 08.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOS. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

108	Case No.:10/8/81- ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00221/AM15/	RLA File :03/95/040/00087/AM15/	Lic.No/Date:0310781242 09.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

109	Case No.:27/8/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00238/AM15/	RLA File :07/24/040/00002/AM15/	Lic.No/Date:0710104026 12.05.2014	Defer Date:15.10.2014
Decision: NC noted that the application was earlier sent to MOS. As the case pertains to DIPP, NC decided to transfer it to DIPP. The case stands deferred to 15.10.2014.				

110	Case No.:11/8/81- ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00222/AM15/	RLA File :03/95/040/00108/AM15/	Lic.No/Date:0310781660 15.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence				

(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

111	Case No.:12/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00223/AM15/	RLA File :03/95/040/00097/AM15/	Lic.No/Date:0310781675 15.05.2014	Defer Date:15.10.2014
	Decision: NC observed that case is under examination at DHI. Firm vide it's E-mail dated 27.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.			

112	Case No.:13/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00224/AM15/	RLA File :03/95/040/00121/AM15/	Lic.No/Date:0310781628 15.05.2014	Defer Date:15.10.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/112 dated 07.08.2014:-			

1. Size/Specification of the export product
2. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product.
3. Net weight per KM of export product.
4. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

113	Case No.:25/8/81-ALC2/2014	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
	HQ File :01/81/050/00236/AM15/	RLA File :03/95/040/00136/AM15/	Lic.No/Date:0310781834 16.05.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/113 dated 07.08.2014 as under:-			

1. Words "less than 50 mm" given in the description of export products at Sl. No. 4, 5 & 6 may be replaced with words "upto 10 mm".
2. Import items at Sl. No. 1 to 6 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 may be allowed as 536 Kgs. as 1.072 Kgs./Kg. in the export product at Sl. No. 1 after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 35376 Kgs. as 1.072 Kgs./Kg. in the export product at Sl. No. 2 after taking 1/3rd recovery from

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Ham 10/10/14
HARSH KADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi.

5. Quantity of import item at Sl. No. 3 may be allowed as 37590 Kgs. as 1.074 Kgs./Kg. in the export product at Sl. No. 3 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 146828 Kgs. as 1.034 Kgs./Kg. in the export product at Sl. No. 4 after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 104887 Kgs. as 1.0283 Kgs./Kg. in the export product at Sl. No. 5 after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 92700 Kgs. as 1.03 Kgs./Kg. in the export product at Sl. No. 6 after taking 1/3rd recovery from scrap.

	Case No.:2/5/81-ALC2/2014	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
114	HQ File :01/81/050/00152/AM15/	RLA File :05/24/040/00071/AM15/	Lic.No/Date:0510386820 19.05.2014	Defer Date:15.10.2014
	Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.			

Case No.:6/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00217/AM15/	RLA File :03/95/040/00094/AM15/	Lic.No/Date:0310781996 19.05.2014	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/115 dated 07.08.2014:- 1. Net weight of export product. 2. Details of manufacturing operations on import item. 3. Difference in export and import items 4. Net weight of other inputs in export products, imported or indigenous, if any. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

116	Case No.:20/8/81- ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
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HQ File :01/81/050/00231/AM15/	RLA File :07/24/040/00048/AM15/	Lic.No/Date:0710104277 21.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:16/8/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00227/AM15/	RLA File :07/24/040/00061/AM15/	Lic.No/Date:0710104519 27.05.2014	Defer Date:15.10.2014
117	Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/117 dated 07.08.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.		

Case No.:15/8/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Closed
118	HQ File :01/81/050/00226/AM15/	RLA File :03/95/040/00145/AM15/	Lic.No/Date:0310783264 28.05.2014
Decision: NC noted that RA, Mumbai vide their letter No. 03/95/040/00045/AM15/27 dated 23.05.2014 has informed that the above AA has been issued on net to net basis in terms of GN-4 engineering product. Accordingly, NC decided to close the case.			

Case No.:29/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
119	HQ File :01/81/050/00240/AM15/	RLA File :03/95/040/00163/AM15/	Lic.No/Date:0310783276 28.05.2014
Decision: NC observed that case is under examination at DHI. Firm vide it's E-mail dated 27.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.			

Case No.:38/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:8/81- ALC2/2014 15.07.2014	Status: Deferred
120	HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014
Decision: NC observed that case is under examination at MOS. Firm vide it's E-mail(attachment) dated 29.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.			

121	Case No.: 39/8/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00250/AM15/	RLA File :56/24/040/00003/AM15/	Lic.No/Date:5610004268 29.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOS. Firm vide it's E-mail(attachment) dated 29.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.				

122	Case No.: 40/8/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00251/AM15/	RLA File :56/24/040/00002/AM15/	Lic.No/Date:5610004267 29.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOS. Firm vide it's E-mail(attachment) dated 29.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.				

123	Case No.: 41/8/81-ALC2/2014	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00252/AM15/	RLA File :13/24/040/00008/AM15/	Lic.No/Date:1310047221 29.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DIPP. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

124	Case No.: 42/8/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00253/AM15/	RLA File :56/24/040/00004/AM15/	Lic.No/Date:5610004269 29.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOS. Firm vide it's E-mail(attachment) dated 29.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.				

125	Case No.: 43/8/81-ALC2/2014	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00254/AM15/	RLA File :56/24/040/00005/AM15/	Lic.No/Date:5610004270 29.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOS Firm vide it's E-mail(attachment) dated 29.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.				



HAA 10/10/14
हरपल दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार मंत्रालय
Directorate General of Foreign Trade
वणिज्य विभाग/Dept. of Commerce
एनएच रोड, नई दिल्ली
Udyog Bhawan, New Delhi

126	Case No.:4/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00215/AM15/	RLA File :03/95/040/00148/AM15/	Lic.No/Date:0310783667 30.05.2014	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA and a letter to firm to forward hard copy of the application. The case stands deferred to 15.10.2014.				

127	Case No.:7/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00218/AM15/	RLA File :07/24/040/00070/AM15/	Lic.No/Date:0710104603 30.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. Firm vide it's E-mail dated 31.08.2014 has confirmed that it's a case of physical exports. The case stands deferred to 15.10.2014.				

128	Case No.:36/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00247/AM15/	RLA File :03/95/040/00171/AM15/	Lic.No/Date:0310783827 30.05.2014	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/128 dated 07.08.2014:-				
1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product. 2. Net weight per KM of each export product. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.				
NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

129	Case No.:18/8/81-ALC2/2014	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00229/AM15/	RLA File :05/24/040/00025/AM15/	Lic.No/Date:0510388013 02.06.2014	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/129 dated 07.08.2014:-				
1. Voltage rating of cable. 2. Specific use of import item at Sl. No. 2 in export product. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.				

4. Net weight per KM of Cable.
5. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

130	Case No.:9/8/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00220/AM15/	RLA File :05/23/040/00097/AM15/	Lic.No/Date:0510388033 03.06.2014	Defer Date:15.10.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/130 dated 07.08.2014:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Thickness of aluminium coil/Aluminium Colour coated coils in export products at Sl. No. 1, 2 & 3 have been indicated as 0.25 mm, 0.34 mm 0.50 mm respectively, whereas, in import items it has been indicated as 0.21 mm. , 0.30mm & 0.46 mm respectively The same may be clarified and their correct thicknesses may be indicated. 3. Detailed calculations for the quantities of import items. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

131	Case No.:33/8/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MOEF. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

132	Case No.:21/8/81-ALC2/2014	Party Name:P.K. POWER APPLIANCES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00232/AM15/	RLA File :04/24/040/00053/AM15/	Lic.No/Date:0410158412 04.06.2014	Defer Date:15.10.2014

Decision: NC observed that case is under examination at DH. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

133	Case No.:3/8/81-ALC2/2014	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00214/AM15/	RLA File :32/24/040/00004/AM15/	Lic.No/Date:3210076736 06.06.2014	Defer Date:15.10.2014

Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.

Case No.:8/81-ALC2/2014	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File 01/81/050/00219/AM15/	RLA File 03/95/040/00196/AM15/	Lic.No/Date:0310784688 06.06.2014	Defer Date:15.10.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/134 dated 07.08.2014:-

1. Specific OD and WT of import item and export product.
2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:24/8/1- ALC2/2014	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:8/1- ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00235/AM15/	RLA File :03/95/040/00197/AM15/	Lic.No/Date:0310784690 06.06.2014	Defer Date:15.10.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/135 dated 07.08.2014:-

1. Specific OD and WT of import item and export product.
2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:32/8/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00243/AM15/	RLA File :03/95/040/00173/AM15/	Lic.No/Date:0310784579 06.06.2014	Defer Date:15.10.2014
136 Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:35/8/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00246/AM15/	RLA File :05/23/040/00075/AM15/	Lic.No/Date:0510388392 09.06.2014	Defer Date:15.10.2014
137 Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/137 dated 07.08.2014:-			
1. Voltage rating of cables. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item.			
NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:1/8/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00212/AM15/	RLA File :04/24/040/00016/AM15/	Lic.No/Date:0410158546 10.06.2014	Defer Date:15.10.2014
138 Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.			

Case No.:22/8/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00233/AM15/	RLA File :10/24/040/00014/AM15/	Lic.No/Date:1010058410 10.06.2014	Defer Date:15.10.2014

Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:28/8/81-ALC2/2014	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00239/AM15/	RLA File :05/24/040/00108/AM15/	Lic.No/Date:0510388531 10.06.2014	Defer Date:15.10.2014

140 **Decision:** NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:34/8/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00245/AM15/	RLA File :02/24/040/00042/AM15/	Lic.No/Date:0210204012 10.06.2014	Defer Date:15.10.2014

141 **Decision:** NC decided to send a letter to firm to submit the following information as per recommendation of DIPP representative :-

1. Sl. No. 3, 4, 5 & 11 of SDF for export product wise.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:17/8/81-ALC2/2014	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Closed
HQ File :01/81/050/00228/AM15/	RLA File :05/24/040/00127/AM15/	Lic.No/Date:0510388611 11.06.2014	Defer Date:15.10.2014

142 **Decision:** NC noted that RA, CLA New Delhi vide their letter No. 05/24/40/127/AM15ZALC-II/CLA dated 12.06.2014 has informed that the above AA has been issued on repeat basis as per decision of norms committee taken in M. No. 18/81-ALC-2/2012 dated 04.12.2012 in accordance with Para 4.7.1 of H.B.P (Vol. I) 2009-14. Accordingly, NC decided to close the case.

Case No.:23/8/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510388777	Defer

:01/81/050/00234/AM15/	:05/24/040/00117/AM15/	17.06.2014	Date:15.10.2014
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Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/143 dated 07.08.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 5/8/81-ALC2/2014	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
HQ File :01/81/050/00216/AM15/	RLA File :08/24/040/00096/AM15/	Lic.No/Date:0810132405 20.06.2014	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/144 dated 07.08.2014 as under:-

1. Words " of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as 208498.6 Kgs. as 1.10 Kgs./Kg. content in the export product after taking clue from SION C - 820.

Firm vide it's E-mail dated 01.09.2014 has confirmed that it's a case of physical exports. RA may take suitable consequential action accordingly

Case No.: 2/8/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00213/AM15/	RLA File :05/23/040/00127/AM15/	Lic.No/Date:0510389042 24.06.2014	Defer Date:15.10.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/145 dated 07.08.2014:-

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.: 19/8/81-ALC2/2014	Party Name:INDCON PROJECTS & EQUIPMENT LTD	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510389026	Defer <i>Ham</i>

:01/81/050/00230/AM15/	:05/23/040/00123/AM15/	24.06.2014	Date:15.10.2014
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Decision: NC decided to send a letter to firm to submit the following information as per recommendation of DIPP representative :-

2. Sl. No. 4, 5 & 11 of SDF, export product wise.

NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Case No.:37/8/81-ALC2/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
HQ File :01/81/050/00248/AM15/	RLA File :04/24/040/00046/AM15/	Lic.No/Date:0410158825 25.06.2014	Defer Date:15.10.2014

147 **Decision:** NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Offline Agenda Meeting No. 08/81 dated 15.07.2014

Sl. No. 65

CASE NO. AR- Meeting No. 08/81	M/s Powergear Ltd., Bangalore. F. No. 01/81/050/697/AM09/DES-II
Dated: 15.07.2014	Request of M/s Powergear Ltd., Bangalore for modification in Ad-hoc Norms in respect of AA No. 0710062589 dated 27.01.2009 issued form RA, Bangalore.

Decision: NC observed that firm has not replied even after given extension of time from the date of issue of final reminder. Therefore, the Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.

Sl. No. 66

CASE NO. AR- Meeting No. 08/81	M/s Powergear Ltd., Bangalore. F. No. 01/81/050/776/AM09/DES-II
Dated: 15.07.2014	Request of M/s Powergear Ltd., Bangalore for modification in Ad-hoc Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bangalore.

Sl. No. 67

Decision: NC noted that full application of the firm was again sent to DHI. The case stands deferred to 15.10.2014.

Sl. No. 68

Decision: NC observed that firm has not replied even after giving extension of time from the date of issue of final reminder. Therefore, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.

Sl. No. 69

Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Sl. No. 70



HAN 10/11/11
 हयान दास/HARADHAN DAS
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार विकास विभाग
 Directorate General of Foreign Trade
 कानिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Dated: 15.07.2014	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC noted that reminder was issued to the firm on 25.07.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.10.2014.

Sl. No. 71

CASE NO. AR-54	M/s. Stera Engineering India(P) Ltd.
Meeting No. 08/81	F.No.01/81/50/175/AM11/DES-II
Dated: 15.07.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 0410116884 dated 01.09.2010.

Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(141)/2010-ME dated 08.07.2014 as under:-

1. Sl. No. 1 may be allowed as 6640 kg inclusive of 8.5% wastage.
2. Sl. No. 2 may be allowed as applied with NIL wastage.
3. Sl. No. 4 may be allowed as 5400 nos. with NIL wastage.

Firm vide its E-mail dated 25.07.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Sl. No. 72

CASE NO. AR-3	M/s. Sterlite Industries (I) Ltd.
Meeting No. 08/81	F.No.01/81/162/96/AM12/DES-II
Dated: 15.07.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 3510030590 dated 15.06.2010.

Decision: NC decided to grant Personal Hearing to the firm 26.08.2014 at 03.00 PM. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Sl. No. 73

CASE NO. AR-	M/s. R.M. Controls (P) Limited
Meeting No. 08/81	F.No. 01/81/50/458/AM10/DES-II
Dated: 15.07.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 0510258401 dated 12.02.2010.

Decision: NC noted that Deficiency letter was issued on 27.05.2014 to the firm. A reminder has also sent to the firm on 08.07.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.10.2014.

Sl. No. 74

CASE NO. AR-	M/s. R.M. Controls (P) Limited
Meeting No. 08/81	F.No. 01/81/50/459/AM10/DES-II
Dated: 15.07.2014	Request for fixation of Ad-hoc Norms in respect of Advance License No. 0510258402 dated 12.02.2010.

Decision: NC noted that Deficiency letter was issued on 27.05.2014 to the firm. A reminder has also sent to the firm on 08.07.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred to 15.10.2014.

Sl. No. 75

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 08/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 15.07.2014	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC observed that comments of C&PC is still awaited despite reminders, hence decided to send reminder letter to C&PC. The case stands deferred to 15.10.2014.

Sl. No.76

CASE NO. C-17	M/s. Paramount Communication Ltd., New Delhi
Meeting No. 08/81	F.No. 01/81/50/227/AM12/DES-II
Dated: 15.07.2014	Clarification for changing the composition of the export product in respect of AA No. 0510300201 dated 24.08.2011

Decision: NC noted that Deficiency letter was issued on 04.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 15.10.2014.

Sl. No. 77

CASE NO. AR-09	M/s. Toshiba JSW Power Systems Pvt. Ltd., Chennai
Meeting No. 08/81	F.No. 01/81/50/60/AM14/DES-II

Dated: 15.07.2014	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0410145237 dated 17.04.2013 issued from RA, Chennai.
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Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Sl. No. 78

CASE NO. AR-90	M/s. A-1 Fence Products Co. Pvt. Limited
Meeting No. 08/81	F.No. 01/81/162/15/AM08/DES-II
Dated: 15.07.2014	Request for amendment in description of export product against Advance Authorisation No. 0310420517 dated 22.02.2007 issued from RA, Mumbai.

Decision: For the purpose of redemption, NC decided to amend the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/90-A/R dated 07.08.2014 as under:-

- i) Words "Width 18mm, 19mm, 20 mm, 25.4 mm & 35 mm and thickness from 0.4 mm to 0.8 mm" added with the description of export product may be deleted and quantity of import item at Sl. No. 1 of relevant thickness may be allowed as 1.44 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.

RA may take suitable consequential action accordingly

Sl. No. 79

CASE NO. AR-10	M/s. Lumino Industries Limited
Meeting No. 08/81	F.No. 01/81/50/476/AM13/DES-II
Dated: 15.07.2014	Request for reconsideration of the case in description of export product against Advance Authorisation No. 0210185111 dated 04.01.2013 issued from RA, Kolkata.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/A/R-10 dated 07.08.2014 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 188974 Kgs. as 1.05 Kgs./Kg. content in the export products at Sl. No. 1.
2. Import items at Sl. No. 2, 3 & 4 may be deleted as firm has not given the specific use of these items in the export products and have also not submitted any calculations for the requirement of these items.

3. Quantity of import item at Sl. No. 5 may be allowed as 503033 Kgs. as per Engineering Table. 5.
4. Quantity of import item at Sl. No. 6 may be allowed as 25250 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 2.

Firm vide its E-mail dated 07.08.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly

Sl. No. 80

CASE NO. AR-11	M/s. Radiant-RSCC Speciality Cable Pvt. Ltd.
Meeting No. 08/81	F.No. 01/81/50/319/AM13/DES-II
Dated: 15.07.2014	Request for reconsideration of the case in description of export product against Advance Authorisation No. 0910053518 dated 16.08.2012 issued from RA, Hyderabad.

Decision: NC decided to amend the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/A/R-11 dated 07.08.2014 as under:-

1. Quantity of import item at Sl.No.1 may be allowed as 23,10,000 ft. inclusive of 5 % wastage.
2. Quantity of import item at Sl.No.2 may be allowed as 74577 Kgs. inclusive of 10 % wastage.

RA may take suitable consequential action accordingly

Sl. No. 81

CASE NO. AR-12	M/s. Mittal Appliances Limited
Meeting No. 08/81	F.No. 01/81/50/117/AM13/DES-II
Dated: 15.07.2014	Request for amendment in IO Norms in respect of Advance Authorisation No. 5610000370 dated 19.04.2012 issued from RA, Indore.

Decision: NC decided to amend the norms of above AA based on comments of DIPP vide U.O. No. 12/103/2014-TSW/A/R-12 dated 07.08.2014 as under:-

1. NC decided to change in the export product and import items as under:

Export Item

Existing export item Name	Quantity (MT)	Proposed export item Name	Quantity (MT)
Brass Cut Blanks (Copper 79 %, Zinc 20%, Nickel 1%)	500	Copper Alloy Webbing (Copper 75 %, Zinc 20%, Nickel 5%)	366

Import item(s)

Existing import item Name	Ratified Quantity (MT)	Proposed import item (s) Name	Quantity (MT)
(i) Brass Scrap (Copper 79 %, Zinc 20%, Nickel 1%) Defaced & Demonetized Coin Scrap	565	(i) Brass Scrap (Copper 79 %, Zinc 20%, Nickel 1%) Defaced & Demonetized Coin Scrap (ii) Copper Scrap (iii) Zinc Ingots (iv) Nickel Cathode	360 4.65 5.08 15.67

2. Quantities of import items as proposed by the applicant namely, Brass scrap, Copper Scrap, Zinc Ingots & Nickel Cathode may be allowed as applied for as 1.053 Kgs./Kg. content in the proposed export item.

Firm vide it's E-mail dated 01.09.2014 has confirmed that it's a case of physical exports. RA may take suitable consequential action accordingly

Sl. No. 82

CASE NO. AR-13	M/s. Magnetti Marelli UM Electronic Systems Pvt. Ltd.
Meeting No. 08/81	F.No. 01/81/50/368/AM13/DES-II
Dated: 15.07.2014	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0510337701 dated 29.10.2012 issued from CLA, New Delhi.

Decision: NC observed that case is under examination at DIT. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

Sl. No. 83

CASE NO. AR-14	M/s. Connect International Pvt. Ltd.
Meeting No. 08/81	F.No. 01/81/50/341/AM08/DES-II
Dated: 15.07.2014	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0510207080 dated

01.08.2007 issued from CLA, New Delhi.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/A/R-14 dated 07.08.2014 as under:-

The firm has informed that it has not made any imports of SS grade 203.

For the purpose of redemption of Advance Authorisation, Export items containing "Stainless Steel Gr. 203" also, may be allowed for fulfilment of export obligation against the Advance Authorisation. However, the quantity of import item namely, "Stainless Steel Pipes Gr. 304/201" may be allowed as 1.10 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly

Date: 11.08.2014
Place: New Delhi

Haradhan Das
Foreign Trade Development Officer



Haradhan
10/8/14

HARADHAN DAS
Foreign Trade Development Officer
विदेशी व्यापार समितिकार्यालय
Directorate General of Foreign Trade
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